

**SUPREME COURT OF INDIA**  
**ADMN. MATERIAL (P&S)**

F. No.33/GPS/2019-20/SCI(AM)

**Dated : 28th May, 2020**

**Last date for Submission**

**of Tender : 17<sup>th</sup> June, 2020 up to 03:00 p.m.**

**NOTICE INVITING TENDER FOR SUPPLY AND INSTALLATION OF**  
**“AIS 140” CERTIFIED VEHICLE TRACKING & MONITORING GPS DEVICE**  
**AND ITS SOFTWARE ETC.**

Sealed tenders are invited from the approved vehicle location tracking device manufacture/dealers by Ministry of Road Transport & Highways, Govt. of India **for supply and installation of “AIS 140” CERTIFIED VEHICLE TRACKING MONITORING GPS DEVICE AND ITS SOFTWARE ETC. as specified by Ministry of Road Transport & Highways** as per Proformas enclosed herewith from **Annexure-'A' to 'D'**. Approx quantity of GPS device is 29 and as such the quantity of device may vary at the time of placing the supply order.

Interested parties, if so desire, may contact Branch Officer, Admn. Material (P&S) telephonically or personally visit at Reception Counter No.42 for any clarification on any working day between 10.30 A.M. and 4.00 P.M. (except Saturdays & holidays) on Telephone No. 23111483 or Mr. Avadhesh Kumar, Deputy Registrar on 23112128 for technical queries.

**A. TENDER**

1. The tender should be sent in Three Sealed Envelopes superscribed with (a) “Earnest Money for GPS Tracking Device”, (b) “Technical Bid for GPS Tracking Device” and (c) “Financial Bid for GPS Tracking Device” by post sufficiently early so as to reach the Registry within date and time or may be delivered to the undersigned. If tender is sent through Special Messenger, an authority letter from the tenderer with proof of identity may also be given to the Messenger so that he/she could show the same along with his/her own identity proof to the Reception Officer at Reception Counter No.42 for issuance of entry pass.

2. The tenderers are expected to examine all the instructions, Proformas, terms & conditions and specifications in the tender documents. Failing to furnish all information required by the tender document in any respect will be at the tenderer's risk and may result in the rejection of the tender.

3. The tender must be received not later than the date & time specified for submitting the same. In case, the date of submitting the tender will be declared as holiday by the Govt. of India then next working day of the Registry will be treated as due date of Tender.

#### **B. TERMS AND CONDITIONS OF TENDER**

4. The tenderers are required to quote their lowest rate per unit for supply and installation of GPS Tracking Device and software etc mentioning the guarantee/warranty period in **Annexure-‘D’** enclosed herewith and the rates should be valid for a period of 60 days from opening of financial bids. The tenderer shall not be entitled during the said period of 60 days to revoke or cancel its tender or to vary the tender or any terms thereof.

5. The tenderers are required to send their tender along with Demand Draft drawn in favour of "The Registrar (Admn), Supreme Court of India" towards **Earnest Money Deposit of Rs. 6,000/-** for supply and installation of GPS Tracking Device (Name of the firm, telephone number and name of the item may be written on the reverse side of the Demand Draft). No interest will be payable on EMD. If EMD is exempted, Certificate/ Registry empanelment letter has to be submitted along with the tender documents. Earnest money will be refunded to the unsuccessful tenderer on their written request after awarding of the Contract to the successful tenderer.

6. Hypothetical or conditional Tender shall not be entertained. Tender once submitted shall not be allowed to be withdrawn or altered. If the tender is withdrawn or altered by the concerned party at any time after it is submitted, EMD submitted by tenderer may be confiscated and in future the tenderer may be debarred to participate in the tender process of the Supreme Court.

7. The Registry will deal with the tenderer directly and no middlemen/commission agents etc. should be asked by the tenderer to represent the cause and they will not be entertained by the Registry.

8. Over-writing/over-typing or erasing of the figures which render the tender doubtful or ambiguous are not allowed and shall render the tender invalid.

9. The Registry, in its discretion, reserves the right to reject or accept any or all tenders, partly or completely, at any time without assigning any reason thereof.

10. Each tenderer has to certify that all the terms and conditions are acceptable to him.

11. Tenderers are required to fill the Technical Specifications Compliance Sheet as at **Annexure- 'C'**. Financial Bids of only the technically-qualified tenderers shall be opened.

**C. TERMS & CONDITIONS OF THE SUCCESSFUL TENDERER**

12. The successful tenderer shall have to deposit **Performance Security @ 5% of the total amount of the Purchase Order** by way of Bank Guarantee drawn in favour of "The Registrar (Admn), Supreme Court of India, New Delhi." The Bank Guarantee will be released after two months of successful completion of the warranty period or payment of the last bill, whichever occurs later.

13. The supply & installation of GPS Tracking device as per the required specifications shall be required to be made within a week in the Registry (F.O.R. Destination) on receipt of the Purchase Order; in case supply is not made within the stipulated time and the Registry is forced to make purchase to meet the emergent demand, the tenderer will be liable to make good the loss due to difference which the Registry may directly deduct from Bill/Security Deposit. Non-availability of raw material/items shall not be accepted as a ground for delay in supply and shall equally be penalized.

14. Supply and Installation of GPS Tracking device is to be made on bill basis. The payment is normally made after supply & installation of the GPS device and accepted as per specifications/requirement.

15. Even after awarding the Rate Contract, the Registry reserves the right to terminate the same at any time, if the services of the tenderer are not found satisfactory.

16. The tenderer shall give an undertaking (**as per Annexure 'B'**) that the firm/ Partners/ Director/ Proprietor has not been blacklisted and its business dealings with Central/State Government/Public Sector units/ Autonomous bodies have not been banned/ terminated on account of poor performance.

17. The successful tenderer will have to abide by the terms and conditions as may be fixed from time to time by the Registry.

18. The materials supplied will be inspected by an Inspection Committee of Senior Officers of the Registry and in case the supply is not found in conformity with the approved specifications and any complaint is received about its quality and performance during the course of their use/utilization, the entire supply will have to be replaced with the good quality exactly commensurate with approved specifications at the cost of the tenderer. The decision of the Committee in this regard shall be final.

19. Complaints are to be required to be attended to on the same day even on Sunday/Holidays and before/after office hours also, as and when required. Rates quoted shall include cost of commuting, installation etc. and no separate travelling charges shall be admissible.

20. The vendor would take up of any reported fault/complaint immediately even at odd hours and during holidays and shall rectify the fault immediately as far as possible. The repairs would be carried out on-site itself. No TA will be given. If for some reason, it is not possible to carry out the necessary repair at the place where the GPS device is installed, prior permission in writing shall be taken before taking the item to the workshop of the tenderer. In case defective GPS Tracking Device cannot be repaired and made functional on the same day, a standby Device of similar specifications will be required to be provided immediately till the particular GPS Device is set right.

21. The payment will be made only after supply & installation of GPS device and accepted as per approved requirements.

#### **D. PENALTIES**

22. If delivery is not made in given time and the Registry is required to make purchase from outside at higher rates, the loss, if any, sustained by the Registry would be recovered from the tenderer.

23. Irrespective of the fact as to whether or not the Registry makes purchases from outside, the Registry may impose penalty up to **1% per week subject to maximum of 10%** of total cost of delayed articles, or of forfeiting the performance security if the delay in supply and/or after-sales services is due to wilful laches or negligence on the part of the tenderer irrespective of inconvenience caused to the Registry.

24. The Security Deposit shall stand forfeited in case of breach of any of the conditions mentioned herein or if the supply of the items is found unsatisfactory/not as per specifications.

#### **E. INVITATION OF TENDER**

Interested parties may send their Tenders in Three sealed envelopes superscribing (a) “Earnest Money for GPS Tracking Device”, (b) “Technical Bid for GPS Tracking Device” and (c) “Financial Bid for GPS Tracking Device” addressed by name to the undersigned so as to reach on or before **17<sup>th</sup> June 2020 up to 3:00 P.M.** which will be opened on the same day at 3:30 P.M. in the Registry by a Committee of Officers in the presence of the tenderers or their authorized representatives who may wish to remain present there at that time. The tenders received after due date and/or time or without Earnest Money Deposit will not be entertained. In the first instance, envelopes containing Earnest Money may be opened and thereafter the envelopes containing Technical Bids (**Annexure-’C’**) will be opened. The envelopes containing Financial Bids (**Annexure-’D’**) will be opened at a later date and time to be communicated only to the tenderers who are found technically-qualified.

Sd/-

(Madhu Arora)  
Additional Registrar (AM)  
27.05.2020

**Encl : Annexure – A to D**

**Supreme Court of India**  
**Admn. Material (P & S)**

**ANNEXURE-'A'**

**NOTICE INVITING TENDER FOR SUPPLY AND INSTALLATION OF**  
**“AIS 140” CERTIFIED VEHICLE TRACKING & MONITORING GPS DEVICE**  
**(Proforma to be filled by the Tenderer)**

1. Name of the Tenderer : \_\_\_\_\_  
with Delhi Address
2. Name of the Contact Person  
with Telephone/Mobile No./  
Fax No./E-Mail ID : \_\_\_\_\_
3. PAN No. : \_\_\_\_\_ (Attach Proof)
- 3A. GST Registration No. : \_\_\_\_\_ (Attach Proof)
4. Whether all the terms & conditions  
of NIT are acceptable : Yes/No : \_\_\_\_\_
5. FOR: Supreme Court Registry : \_\_\_\_\_
6. Whether Undertaking of Non-blacklisting attached: \_\_\_\_\_
7. Delivery Schedule : \_\_\_\_\_
8. Name & address of the Govt. Offices etc.  
of which the tenderer is  
having the contract (For GPS Tracking device)  
with name of contact person and  
his telephone/mobile number: \_\_\_\_\_
9. Details of previous experience  
in the field & infrastructure of the Company: \_\_\_\_\_
10. Whether EMD is submitted or  
Certificate for its exemption is enclosed: \_\_\_\_\_

Dated:  
Place:

Signature  
(Name of firm with stamp)

**Supreme Court of India**  
**Admn. Material (P & S)**

**UNDERTAKING**

I/We undertake that (name of the company) has not been blacklisted/banned by any Government Department/Public Sector undertaking/Autonomous Body.

Signature of the authorised  
signatory of the firm/company/  
organisation/Official Stamp/Seal.

Date:

Place:

**Supreme Court of India**  
**Admn. Material (P & S)**

**NOTICE INVITING TENDER FOR SUPPLY AND INSTALLATION OF ‘AIS 140’ CERTIFIED  
VEHICLE TRACKING & MONITORING GPS DEVICE**

(To be filled by the Tenderer)

**(TECHNICAL BID – Compliance Sheet)**

S.No.		Technical specifications	Compliance (write ‘Yes’ or ‘No’)	Remarks, if any
1	<b>Communication protocol</b>	As per AIS 140 standards over TCP-IP		
2	<b>Working voltage</b>	Operating Voltage 8v to 39 v		
3	<b>Working current</b>	Active mode Peak <1.0A Sleep mode <25mA		
4	<b>GSM frequency</b>	Dual Band/Quad Band GSM Module		
5	<b>RF Power</b>	Class 4 (2W@850/900 MHZ). Class 1 (1W@18000/1900 MHZ)		
6	<b>Data</b>	GPRS : Type B, Class 12 Max. 85.6 kpbs (uplink/downlink)		
7	<b>GPS Sensitivity &amp; GPS accuracy</b>	Tracking Sensitivity : -163dBm, <1.8m CEP		
8	<b>Channels</b>	48 channels		
9	<b>Working temperature</b>	-25 degrees to +80 degrees		
10	<b>Humidity</b>	5% to 95 %		
11	<b>Internal battery</b>	3.7/650mAh Li-on		
12	<b>Warranty</b>	One year		

Contd..



Sl. No	Technical Specifications	Compliance (Write 'Yes' or 'No')	Remarks (if any)
13	GPS enabled		
14	Auto grade component (the component should be compatible with automobile devices)		
15	Indigenously developed		
16	Embedded SIM with dual profile (Vodafone/BSNL/JIO etc.)		
17	IRNSS compatible (IRNSS satellite) {IRNSS is a independent regional navigation satellite system being developed by India. It is designed to provide accurate position information service to users in India as well as the region extending up to 1500 km from its boundary}		
18	ARAI approved (certification) {ARAI is also establishing a comprehensive infrastructure and facilities for testing, certification, and development of electric and hybrid vehicles ARAI assists the Government of India in the formulation of automotive industry standards and harmonization of regulations. ARAI is also assisting Government of India in establishing vehicle Inspection and Certification centres all across the country.}		
19	Fire proof wire IAS 2465 for autograde wire		
20	PAN India support		
21	<p>AIS 140 compliance device superseded by IS 16488</p> <p>[1. Vehicle Tracking System : Operating an efficient fleet starts with knowing where, when and how your fleet is used. AIS 140 certified GPS tracker gives the live location of the vehicle at all times, view a 24 hour driving history of each vehicle, start/stop times, drive time summary.</p> <p>2. Efficient Management of Fleet and Report Schedules : The AIS 140 certified devices allows the Fleet Owners to use their vehicles efficiently by planning vehicle routes and trip scheduling.</p> <p>3. Panic Button (SOS Button) : The vehicles which will be equipped with Govt. approved AIS 140 GPS Tracker also be fitted with Panic Button(s) depending on the size of the vehicle, which plays a vital role at the time of crisis. Pressing the Panic Button will send location information to the emergency server. The location packet which consists of Latitude and Longitude will be sent to the server every 5 seconds and this process will continue until the IP with this information isn't cleared.]</p>		

Signature  
(Name of firm with stamp)

Date:  
Place:

**Supreme Court of India**  
**Admn. Material (P & S)**

**ANNEXURE-‘D’**

**NOTICE INVITING TENDER FOR SUPPLY AND INSTALLATION OF**  
**“AIS 140” CERTIFIED VEHICLE TRACKING & MONITORING GPS DEVICE**  
(Proforma to be filled by the Tenderer)

**Financial Bid**

S.No.	Name of item	Brand and Model being offered	Warranty period	Price per unit exclusive GST (in Rs.)	GST % as applicable	Net Price per unit (in Rs.)
1.	AIS 140 Certified Vehicle Tracking & Monitoring GPS Device					
2.	Software & Services (Desktop & Mobile App)					
3.	SIM Recharge, if required					
4.	Vahan Certificate, if required					
5.	Fitment Certificate charges					
6.	Any other charges, if any					

7. Service Support (on-site) for 03 years :

Signature  
(Name of firm with stamp)

Date:

Place: